

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

IA No. 2155/2023, 2878/2023, 1800/2022,
413/2023, 414/2023, 1675/2023, 1676/2023,
2651/2023, 624/2024, 625/2024, 661/2024,
662/2024, 663/2024, 1198/2024

In
CP (IB) No. 237/Chd/Chd/2021
(Admitted)

IN THE MATTER OF:

M/s Area Importers and Exporters Private Limited

...Petitioner/ Financial Creditor

Vs.

Gupta Builders and Promoters Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 30, 60(5) and 66(1), IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Resolution Professional : Mr. Anand Chhibbar, Senior Advocate
Mr. Abhishek Anand, Advocate
Mr. Karan Kohli, Advocate
Ms. Swati Vashisth, PCA
Mr. Mukesh Gupta, RP in person

For the SRA : Mr. Puneet Bali, Senior Advocate
Mr. Gagandeep singh, Advocate
Mr. Anmol Chandan, Advocate
Ms. Swati Saluja, Advocate

For the applicant in IA No. 662/2024 : Mrs. Munisha Gandhi, Senior Advocate
Ms. Salina Chalana, Advocate

For the applicant in IA Nos.

1675/2023, 1676/2023 : Mr. Ankush Chowdhary, Advocate

For the applicant in IA No. : Mr. Aalok Jagga, Advocate
2878/2023 & 1198/2024 : Mr. APS Madaan, Advocate

For the applicant in IA No. : Ms. Ramneek Kaur Mann, Advocate
2651/2023

For the applicant in IA Nos. : Mr. Pradeep Nahuria, Advcoate
624/2024, 625/2024, 663/2024

ORDER

IA Nos. 2878/2023 and 1198/2024

Arguments heard on IA No. 2878/2023. It is stated by Mr. Aalok Jagga, Advocate for the applicant that another application i.e. IA No. 1198/2024 is related to IA No. 2878/2023 and he wants to make some additional arguments in IA No. 1198/2024. It is stated by Mr. Anand Chhibbar, Senior Advocate for the RP that they have already e-filed the short note and a copy of the same has been supplied to the counsel opposite. Let the hard copy of the same be filed during the course of the day. Learned counsel for the applicant is directed to file counter note along with relevant judgments, if any, within two days with a copy in advance to the counsel opposite.

During the course of arguments in IA No. 2878/2023, it is stated on behalf of the RP that the unsold 40 plots are not the subject matter of resolution plan as they are not a part of the information memorandum and to that effect, learned counsel for the RP is directed to file an affidavit on behalf of the RP to clarify the said issue at least three days before the next date of hearing with a copy in advance to the counsel opposite. List the matter on 18.07.2024 in supplementary list.

IA No. 662/2024

Mrs. Munisha Gandhi, Senior Advocate opened arguments on behalf of the applicant. List for remaining arguments on 18.07.2024 in supplementary list.

IA No. 2155/2023, 1800/2022, 413/2023, 414/2023, 1675/2023, 1676/2023, 2651/2023, 624/2024, 625/2024, 661/2024, 663/2024,

List on 18.07.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)